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Ministry of Finance
Department of Revenue

New Delhi, the 23.12.83

NOTIFICATION
INCOME TAX

S.O.No. In pursuance of sub-clause(ii) of clause (a) of sub-section (1) of section 138 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies the Karnataka State Vigilance Commission, Bangalore, or any officer specially authorised by the Commission in this behalf for the purposes of the said sub-clause.

(P. Saxena)
Deputy Secretary to the Government of India

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To

The Manager,
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Copy forwarded to:-

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(P. Saxena)
Deputy Secretary to the Government of India

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